Date of Uploading
15/04/2025

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 04.04.2025 under the Chairmanship of Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No.30AM25 held on 04.04.2025

The following members were present in the meeting:

1. Ms. Shubra — Sr. Development Commissioner
2. Shri Hardeep Singh — Addl. DGFT
3. Dr.S.K. Bansal — Addl. DGFT
4. Shri Rakesh Kumar — Addl. DGFT
5. Shri Abhinav Gupta — Addl. DGFT
6. Shri Lokesh H.D. — Addl. DGFT
7. Shri Randheep Thakur — Joint DGFT
8. Shri Md. Moin Afaque — Joint DGFT
9. Shri Satya Raja Sekhar G — Joint DGFT
10. Shri Pravin Nalawade Suresh — Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Rikayaa Enterprises Private Limited, Delhi
2.	M/s. Balaji Amines Limited, Maharashtra
3.	M/s. Balaji Amines Limited, Maharashtra
4.	M/s. Yucon Exports Pvt Ltd, Kolkata
5.	M/s. Sitaram Spinners Private Limited, Hyderabad
6.	M/s. Niehoff Of India Private Limited, Hyderabad
7.	M/s. Aaray Overseas Trading Private Limited, Ghaziabad
8.	M/s. Pokarna Engineered Stone Limited, Visakhapatanam
9.	M/s. Mangalath Cashews, Kerala
10.	M/s. Colorcon Asia Private Limited, Goa
11.	M/s. Jindal Aluminium Limited, Bengaluru
12.	M/s. Sasan Power Limited, Mumbai
13.	M/s. Alkem Laboratories Limited, Mumbai
14.	

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14.	M/s. Sanathan Textiles Limited, Mumbai
15.	M/s. Accent Microcell Limited, Ahmedabad
16.	M/s. Nazareth Metals, Mumbai
17.	M/s. Sanchita Marine Products Private Limited, Mumbai
18.	M/s. Sanchita Frozen Foods Private Limited, Mumbai
19.	M/s. PMC Rubber Chemicals India Private Limited, Kolkata
20.	M/s. Masterplast India Private Limited, Indore
21.	M/s. APRN Enterprises Private Limited, Mumbai
22.	M/s. APRN Enterprises Private Limited, Mumbai
23.	M/s. AVT Mccormick Ingredients Private Limited, Kerala
24.	M/s. Kemwell Biopharma Private Limited, Bengaluru
25.	M/s. B Chintamani Dyes Private Limited, Surat
26.	M/s. Renault India Private Limited,
27.	M/s. GRP Limited, Mumbai
28.	M/s. Amir Chand Jagdish Kumar (Exports) Limited, Gurugram
29.	M/s. Rigi Cut Tools Private Limited, Pune
30.	M/s. Jindal Saw Limited, Delhi
31.	M/s. Shri Lakshmi Agro Foods Private Limited, Chennai
32.	M/s. Shri Lakshmi Agro Foods Private Limited, Chennai
33.	M/s. PMC Rubber Chemicals India Private Limited, Kolkata
34.	M/s. Wellknown Polyesters Limited, Mumbai
35.	M/s. Sara Sae Private Limited, Dehradun
36.	M/s. Sara Sae Private Limited, Dehradun
37.	M/s. Jawandsons Private Limited, Ludhiana
38.	M/s. M. Lakhamsi & Co, Mumbai
39.	M/s. Diehard Dies Private Limited, Andhra Pradesh
40.	M/s. Shiva Fibres Private Limited, Ludhiana
41.	M/s. Helious Specialty Gases Private Limited, Gujarat
42.	M/s. Helious Specialty Gases Private Limited, Gujarat
43.	M/s. Bharat Silks, Bangalore
44.	M/s. Universal Impex, Delhi
45.	M/s. Afras Cashew Traders, Kerala
46.	M/s. Agarwal Life Sciences Private Limited, Mumbai
47.	M/s. Sanchit International, Mumbai

F.No. HQRPRCAPPLY00013052AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511013556 dated 01/07/2022.

Applicant Statement: We have obtained Advance Authorization We Had Complete 0% Export Obligation within 30 Months. Because Our Buyer had Postponed this order. We had orders in hand which were supposed to be dispatched within EOP but they could not dispatch as their customers had Postponed the orders You are requested to regulate the Export Made beyond EOP.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013556 dated 01.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.02 M/s. Balaji Amines Limited, Maharashtra

F.No. HQRPRCAPPLY00013049AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 3110066800 dated 23/06/2017, 3110067125 dated 24/07/2018

Applicant Statement: Exempt materials are not mentioned in the invoices. As regards the endorsement of exempt materials in the invoices, it may be stated that our export product is a chemical item, generic in nature, which can only be manufactured, with the inputs allowed in the NC Ratification and there cannot be any substitutes to any of the imports allowed by the NC. This clearly attributes to the accountability of the import items used/consumed in the manufacturing of the ultimate exported product. It may also be stated that imports have been made against the Authorization, against which the Export Obligation has been fulfilled 100%, than imposed on the Authorization, in terms of both qty and value. We have moved shipment against deemed exports of our Authorization No 3110066800 Dtd 23.06.2017. While dispatching the material we had mentioned respected Authorization No & File No on Tax Invoice as this is deemed exports. We have clubbed two Authorization's . Export have done under authorization no - 3110066800 and Import have been done under authorization no - 3110067125. We have clubbed both the Authorization's. However, our R.A. office Pune had issued deficiency letter no 31AI04001151AM24 that Exempted material not mentioned in

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tax invoice as per FTP para 4.12 (iii) & (iv) & HBP 4.27. As we have already done 100% import and completed 100% export obligation, We request you to kindly consider our case and guide us to resolve this issue.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a comprehensive report from RA Pune.

(Action: Applicant/ RA Pune)

Case No.03 M/s. Balaji Amines Limited, Maharashtra

F.No. HQRPRCAPPLY00013047AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 3110067147 dated 20/08/2018.

Applicant Statement: Exempt materials are not mentioned in the invoices. As regards the endorsement of exempt materials in the invoices, it may be stated that our export product is a chemical item, generic in nature, which can only be manufactured, with the inputs allowed in the NC Ratification and there cannot be any substitutes to any of the imports allowed by the NC. This clearly attributes to the accountability of the import items used/consumed in the manufacturing of the ultimate exported product. It may also be stated that imports have been made against the licence, against which the Export Obligation has been fulfilled 100%, than imposed on the licence, in terms of both qty and value. We have moved against deemed exports for our Authorization No 3110067147 Dtd 20.08.2018. While dispatching the material we had mentioned respected Authorization No & File No on Tax Invoice as this is deemed exports. However, our R.A.office Pune had issued deficiency letter no 31AE04000332AM25 that Exempted material not mentioned in tax invoice as per FTP para 4.12 (iii) & (iv) & HBP 4.27. As we have already done 100% import and completed 100% export obligation, We request you to kindly consider our case and guide us to resolve this issue.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a comprehensive report from RA Pune.

(Action: Applicant/ RA Pune)

Case No.04 M/s. Yucon Exports Pvt Ltd, Kolkata

F.No. HQRPRCAPPLY00013093AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization

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No. 0211003869 dated 17/02/2023.

Applicant Statement: We believe that it would not be out of place to bring to attention of the Hon'ble Committee that a vital factor for decline in the import of Hessian Cloth is the rapid installation of Modern Looms in India over the last couple of years. This has resulted in easier availability of Hessian Cloth from indigenous sources at more economical prices with lesser time lag. In fact, we ourselves have also started installation of Looms since Jan 2024 and have gradually expanded our capacity over the last year. Such shift in industry from dependence on imports to sourcing from indigenous sources has been further compounded by Political Turmoil in Bangladesh. Vide this letter, considering the above facts and figures, we place for the the below prayers(s) to Hon'ble Committee. Allow for the inclusion of SION Sl.K 147 in adition to existing Sl.K 148 (in the Authorization). Thereby allowing us to import jute yarn – convert into Hessian Cloth at our own unit & exported. Grant Additional Revalidation for a period of 6 months from the date of endorsement to enable us to make imports of required Jute Yarn against the subject AA for the above conversion.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.05 M/s. Sitaram Spinners Private Limited, Hyderabad

F.No. HQRPRCAPPLY00013089AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for Granting us DEPB License for Shipping Bills Pertaining to 2011-12.

Applicant Statement: As per the provisions of DEPB Scheme & Public Notice No 67/2009-2014 (RE-2010) dated 04-08-2011 we are eligible for the DEPB entitlement for our exports made after 01-04-2011 Due to some technical issue the Customs EDI system has wrongly entered the DEPB rate in the shipping bills. Subsequently we have approached ICD Sanathnagar, Hyderabad to rectify the issue ICD Sanathnagar Customs has confirmed that amendment of Shipping Bills is not accepted due to time bar we have approached Honourable High Cout for the State of Telangana in the year 2012 and got the verdict on 11-07-2024 stating to accept amendment of Shipping Bills by ICD Sanathnagar Hyderabad We have approached DGFT Hyderabad to understand the process how to file DEPB Online Application wherein your RLA has advised us to approach PRC (Policy Relaxation Committee).

RA Report has not been received.

Decision: The Committee examined the case on the basis of submission made by

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the firm and discussed the matter at length and decided to defer the case and seek a detailed report from RA Hyderabad.

(Action: Applicant/ RA Hyderabad)

Case No.06 M/s. Niehoff Of India Private Limited, Hyderabad

F.No. HQRPRCAPPLY00013092AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorization No. 0911003423 dated 01/08/2022.

Applicant Statement: We have taken the above mentioned licence on 01.08.2022 for import of raw materials to manufacture a machinery specific to the order we have received from a client M/s Proton SA located in ?Democratic Republic of Congo?. Please find the Purchase order attached as Annexure-1 for your kind reference. Original Export Validity: 01.02.2024 Extended Export Validity: 01.02.2025 Export Obligation Achieved: 0%

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911003423 dated 01.08.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Hyderabad)

Case No.07 M/s. Aaray Overseas Trading Private Limited, Ghaziabad

F.No. HQRPRCAPPLY00013088AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Condonation of Delay In Applying For MEIS Application.

Applicant Statement: Our Shipping Bill (2814172 / 18.03.2019) hold by customs and provisionally released on 27.12.2019 after BG and BOD and finally exported on 07.02.2021 (which is let export date) due to covid effect time also. After several hearing custom issued order in original allowing all benefit to above shipping bill dated 11.12.2024.

Copy of Order as attached is incomplete.

Decision: The Committee examined the case on the basis of submission made by

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the firm and discussed the matter at length and decided to refer to PC-3 for resolution.

(Action: Applicant/ PC-3)

Case No.08 M/s. Pokarna Engineered Stone Limited, Visakhapatanam

F.No. HQRPRCAPPLY00013099AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request For Waiver Of Condition 4 To The Chapter Heading 68109990 Of Import Policy against policy relaxation Authorization No. 23 12 VSEZ 2007 2725 dated 20/06/2007.

Applicant Statement: Our journey began on April 1, 2009, when we established a Special Economic Zone (SEZ) unit for the manufacturing of quartz surfaces in APSEZ, Atchutapuram, Visakhapatnam, Andhra Pradesh. Over the past 14 years, our unwavering commitment to excellence and dedication has propelled us to become a major contributor to India's foreign exchange reserves, with nearly 95% of our products earmarked for export. I am immensely proud to share that our Company has received the prestigious Top Exporter Award from CAPEXIL for three consecutive years, namely 2019-20, 2020-2021, and 2021-2022. This recognition further underscores our commitment to excellence in the export sector. We are also honored with 4 star Export House status. Central to our mission has been our steadfast commitment to sourcing over 80% to 95% of our raw materials domestically. This conscious choice aligns with our vision to contribute to our nation's economic stability and growth. While we take immense pride in our contributions to the export sector, we now face a formidable challenge that warrants your kind intervention. The goods we manufacture fall under the HS Code 6810 9990. However, our production process inevitably yields nearly 15% to 20% of second and third-choice materials in addition to our regular R&D trial productions and remnants from cut-to-size orders. Unfortunately, there is no viable export market for these materials, compelling us to explore domestic sales. In addition to the above, we would like to draw your attention to the specific challenges we face with our Grade-1 inventory. Due to the obsolescence of designs, Grade-1 materials sometimes encounter significant difficulties in gaining acceptance within the foreign market. Given the limited or negligible demand for such Grade-1 designs overseas, we are left with no viable option but to seek opportunities within the domestic market. To effectively address this concern, we respectfully request that consideration be given to an exemption for Grade-1 inventory that has been held in our inventory. Granting this exemption would not only help us navigate the challenges associated with Grade-1 materials but also contribute to the efficient utilization of resources that would otherwise remain idle. The existing import policy, as we interpret it, poses a substantial impediment to our operations. This policy stipulates that while the import of processed tiles/ slabs of agglomerated/ artificial stones is permissible, it mandates a CIF value of US$ 50 or

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more per square meter. This condition does not account for the unique nature and market worth of the materials we intend to offer within the DTA. Furthermore, the policy does not differentiate between products based on their thickness. It uniformly applies a Minimum Import Price (MIP) of US$ 50 per square meter to materials with thicknesses of 12mm, 20mm, and 30mm. Notably, the production cost of the 30mm thickness material is substantially higher, approximately 100%, compared to the 12mm variant. Treating these materials, the same way by imposing the same MIP does not appear equitable or rational. We gratefully acknowledge the Policy Relaxation Committee's (PRC) grant of a necessary MIP waiver in 2018 and 2024 for slabs held by our company as of December,2023. We are now submitting details of unsold inventory which was produced during the period from 1ST January,2024 to 31st December2024 and remain unsold as on 31st December,2024 and request your good selves to consider for waiver of MIP. The details are:-Category of Inventory Produced during the period from 1.1.2024 to 31.12.2024 and remain unsold as on 31st December,2024 1St Grade export rejects, Second and Third grade and R & D Trial production 11342 NOS. Slab wise details of inventory is attached. We humbly request you to consider our application to waive MIP of US$50 per square meter on accumulated Second and third grade & non-moving Grade-1 export rejects slabs in addition to our regular R&D trail production.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that the applicant has faced difficulty beyond their control. Accordingly, it decided to accede to the request and allowed waiver of MIP condition for sale of goods manufactured by the EOU into the DTA for the items as applied but not exceeding 15% of the total production from 01st January, 2024 to 31st December 2024. The firm shall approach the DC within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ DC AP SEZ)

Case No.09 M/s. Mangalath Cashews, Kerala

F.No. HQRPRCAPPLY00013048AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorization No. 1011000934 dated 09/03/2022.

Applicant Statement: With reference to Advance Authorization No. 1011000934 dt. 09.03.2022, we wish to inform you that we have fulfilled the Export Obligation to the extent of 79.81% within the extended validity of licence ie. 09.09.2024. For the balance export quantities, the demand was postponed by our customer, hence we could not fufill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfil the export obligation, hence we could humbly request your goodself to grant us the extension of our export obligation period for a further 6 months from approval.

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Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011000934 dated 09.03.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.10 M/s. Colorcon Asia Private Limited, Goa

F.No. HQRPRCAPPLY00013040AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 1710006604 dated 24/04/2017.

This is a review case of PRC Meeting No.15AM24 held on 22.09.2023 (Case No.21) wherein Committee rejects the case.

Applicant Statement: Exports made to SEZ. RLA Mumbai insisting for Bill of Export to redeem the Advance Authorization. Please note, Bill of Export was not filed but we have already discharged our export obligation to SEZ units in terms of quantity as well as value and the supplies were duly acknowledged by the SEZ receiving units along with endorsement by Dy.Commissioner of Customs, SEZ (Certificate confirming receipt of material to SEZ attached for your record). We have also received eBRC against all the supplies which were submitted to DGFT , Mumbai in hard copies. Other important documents viz ; Self attested invoices, transport documents attached. Please note that we are AEO Tier 2 certified organization and therefore request you to please consider the certificate issued mentioning supply invoices details endorsed by Dy.Commissioner of Customs, SEZ units, in lieu of Bill of ExportsSince the relevant documents evidencing genuine exports by the company, request you to kindly condone the procedural lapse and issue instructions to the RLA Mumbai accordingly.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to defer the case and call for documents including letter from Customs as stated in the Application and other corroborative documents from the applicant.

(Action: Applicant)

Case No.11 M/s. Jindal Aluminium Limited, Bengaluru

F.No. HQRPRCAPPLY00013020AM25

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Meeting No.30AM25 held on 04.04.2025

Subject: Request for refund of EPCG application fee due to non-issuance of licenses caused by Technical glitches in the DGFT website against EPCG Authorization No. 072102100002AM20 dated 02/04/2019, 072102100003AM20 dated 02/04/2019.

This is a review case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.08) wherein Committee decided to rejects the case.

Applicant Statement: First of all, we would like to give details in a chronological order, as below. 29/03/2019 - Application fee deposited / payment made for issuance of new EPCG Licenses. 23/04/2019 - Hard copy of application submitted to ADGFT, Bangalore office. 25/04/2019 - Deficiency raised by ADGFT, Bangalore office. 25/11/2020 & 23/11/2020 - We replied to the deficiency raised by ADGFT, Bangalore office. We replied late as the import of CG was put on hold due to some reasons. 04/12/2020 - We sent request mail to DGFT-BLR for issuance of EPCG licenses. 16/12/2020 - We requested DGFT-BLR to issue licenses in new DGFT website as DGFT migrated to new website. 23/12/2020 - Request letter submitted to DGFT-BLR for cancellation of our applications submitted in old website of DGFT as during our visit, we were told that it may take time for the integration or migration of data from old website to new website so we should ask for cancellation of old applications and need to apply afresh at new website & we followed it. In the same letter we informed that we would submit refund applications separately because the application fee deposited but licenses not issued due to technical glitches in the website of DGFT . 25/01/2021 & 12/01/2021 - Refund applications submitted to DGFT-BLR . 06/04/2021 - Reminder letter submitted to DGFT-BLR office to process our cases for refund . 12/07/2022 - Contacted Bangalore DGFT Officer via virtual conference meet to update the status of our refund applications & as asked by them we once again submitted scanned copies of all documents of refund applications. 26/07/2023 - Since there was no reply to our earlier mails, we once again contacted DGFT-BLR through Virtual Conference meet and reminded them for refund. 11/09/2023 - Reminder mail sent by us. 16/10/2023 - Reminder mail sent by us. 05/12/2023 - No reply from DGFT-BLR so visited to know the status. During our visit they advised us to submit a refund application online on the DGFT website. 15/12/2023 - We informed the difficulties faced while preparing online refund application. 18/12/2023 - Received reply from DGFT-BLR that they have tagged our issue to technical team for solution. 02/01/2024 - Reminder mail sent by us. 11/01/2024 - Reminder mail sent by us. 04/03/2024 - We received letter from DGFT-BLR in which they mentioned that we are not eligible for refund as per appendix 2K & 2.05 of HBP. In view of the above given details in chronological order, we may conclude that if there was no problem with the DGFT website for migration of data from old to new website then we could have been issued EPCG licenseswithout any need to cancel the old applications and to apply afresh at new website. In such cases, the rule for applying for a refund within one year from the date of payment would have not become applicable. Therefore, we most humbly request you to allow us refund of application fee by relaxing the procedural lapse of not applying it within stipulated time of one year as the need for applying refund would have not been there if the DGFT website was working fine. Hope you would appreciate the facts and

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circumstances and will do the needful to avoid unnecessary harassment to exporters caused by technical glitches in the website of DGFT as explained above.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.21AM25 held on 06.11.2024 (Case No. 08).

(Action: Applicant)

Case No.12 M/s. Sasan Power Limited, Mumbai

F.No. HQRPRCAPPLY00013024AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Left hand drive electric off highway new dump trucks 6 (six) sets to be used for transporting loose materials within the mining area. Seeking relaxation of the provisions of para 2(ii) (a) (ii) of import licensing note of chapter 87 and vehicles would not ply on the public roads and would be used in mining area at project site against Licenses for Restricted Items Authorization No. 0350002288 dated 16/09/2011.

Applicant Statement: 1. SPL owns India's largest integrated power project operating 3960 MW UMPP with a 20 MTPA captive coal mine (Moher & Moher Amlohri Extension) in Singrauli, Madhya Pradesh. 2. The Project was awarded by Ministry of Power, through nodal agency Power Finance Corporation under an International Competitive Bidding at an ultra-competitive levelized tariff of Rs. 1.19/unit which is lesser that the current solar tariffs of more than Rs. 2.5/unit. 3. The Project has been performing consistently well with highest reliability and best-in-class Plant Load Factor (~92%) since its commissioning in March 2015. SPL achieved first position in the country among all the thermal power plants with PLF of ~ 95% from FY2018-19 to FY2021-22 and has been playing a transformational role in the country by supplying the cheapest power (at current tariff of Rs. 1.52 per unit) to ~ 50 Crore population in 7 states and saves ~Rs. 7500 Crore annually towards power purchase cost to the Procurers. B. Reason for import of Electric off-highway dump trucks with left hand drive with left hand drive mechanism: 4. Sasan coal mine handles around 80 Million bank cubic meter of coal & overburden (OB) volume annually, producing ~ 18 MMT of coal which is for captive consumption of the power plant. For this Sasan has its own fleet of heavy earth moving machines like 240 ton CAT dumpers (55 in numbers), dozers, shovel, draglines etc. At present in current financial year, our coal mine is facing lower availability of existing dumpers as most of the dumpers has crossed 50,000 Hour Meter Reading (HMR) as they are more than 12 years old. This has impacted OB removal which is down to 50% of the target. Non removal of OB will result in non-availability of coal in the current year as well as future years which will also impact the plant availability and electricity generation. 6. Therefore, to overcome the operational challenges for

meeting overburden removal and coal production target within stipulated timelines SPL is seeking to import 6 nos of 70 Tonnes new Electric dump trucks with left hand drive in complete knock down condition along with the standard accessories components parts on CIF Mumbai seaport basis from China. 7. These trucks are being procured from China due to following advantages - a. Currently no manufacturer in India producing EV dump trucks of similar capacity for mining applications b. These dump trucks have wide dump body specifically built to withstand the rigorous demands of mining operations, including heavy loads c. These EV dump trucks are equipped with an automated battery cell swapping facility which offers significant operational advantage d. Battery swapping can be done in 10-15 minutes only in comparison to the manual process of around 2 hours e. Easy availability of consumables and spare parts at competitive rates in a shorter lead time f. Electric power drive could save around 90% costing than diesel dump trucks. 8. These trucks are configured with left-hand drive which is essential for our operations as all the existing dumpers are left hand drive. The compatibility of these trucks with our existing fleet makes this procurement a perfect fit to ensure seamless integration without any operational & safety challenges. Technical Parameters are detailed in justification . 9. Our procurement meets all the import policy condition except para (2) (II) (a) (ii) of Chapter 87 i.e. have right hand steering, and controls (applicable on vehicles other than two and three wheelers), hence we are applying to DGFT for approval under Exim code 8704 23 based on the schedule 1- Import Policy of ITC (HS) 2022. Policy is attached as Annexure-1. 10. SPL, in 2011, had imported 55 nos MT4400AC new dump trucks having similar operating condition of left-hand drive and DGFT vide license number 0350002288/2/14/00 granted the approval. DGFT approval/license copy is attached as Annexure-2 for ready reference.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-2 for suitable action.

(Action: Applicant/ PC-2)

Case No.13 M/s. Alkem Laboratories Limited, Mumbai

F.No. HQRPRCAPPLY00013026AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311021770 dated 27/02/2023.

This is a review case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.11) wherein Committee decided to accede to the request and allowed EOP extension of AA No.311021770 dt 27.02.2023 for further period of 6 months.

Applicant Statement: We are one of the pharmaceutical product manufacture exporters holding 4-star export house certificate, obtained advance licence for import of raw material and imported under PC9 condition. We have exported

42.88% in the initial validity & 6 months extended validity, due to production constraint we could not fulfilled the order in time, now we are in a position to export the goods, but the validity period of export obligation period is expired, so we required 6 months extension of EO period for completing the 100% export obligation. We are requested to kindly grand us 6-month EO extension to complete the exports as per our import made. 1st import made on 10.03.2023 accordingly E.O. Is valid upto: 10.03.2024 and 6 month extension granted upto: 10.09.2024 as per PC9 condition. Now we required further 6 months i.e. Up to: 10.03.2025 to complete the full export obligation as import made.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021770 dated 27.02.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.14 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00013037AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Waiver of PC-18 condition/other condition of Authorization against Advance Authorization No. 0311035514 dated 15/07/2024.

Applicant Statement: Request for Revalidation / Extension of Import Expiry Date from 24.05.2025 to only for making Exports proportionate to PTA Imports already made under Advance Authorization with additional QCO Condition. Reference ? Advance Licence No ? 0311035514 Dated ? 15.07.2024 File No - 03AX04001854AM25 Dear Sir/Madam, With reference to the above we wish to state that we have made import of 6024MT PTA under Advance Authorization with Additional QCO Condition from china Vide Bill of Entry No.5439106 Dated.05.09.2024 & Bill of Entry No.5769464 Dated.24.09.2024. As per Additional QCO Condition we have to complete proportionate export obligation as per the imports made within 6 months from the date of bill of entry i,e 24.05.2025. With great difficulty, we have obtained export orders to utilise the PTA imported under this advance Authorization as Globally Ukraine war had a severe impact and played havoc with businesses. The cancellation of export orders and the non-availability of containers, compounded but the challenges faces by the USA and European countries and the conflict between Russia and Ukraine since 2020 have led to a significant shortfall in both the quantity and value of imports and exports. This is an unfortunate situation where we could not fulfil the export obligation due to the above mentioned reasons which is beyond our control. Hence we kindly request you to give some extension so that we will able to fulfil the balance export obligation proportionate to PTA Imports which we have already made, since it was

Sanjay

due to the unforeseen and unavoidable circumstances Attached Bill of Entry and Export statement for your ready reference.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311035514 dated 15.07.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.15 M/s. Accent Microcell Limited, Ahmedabad

F.No. HQRPRCAPPLY00013041AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Re-validation of Scrip against MEIS Scrip No. 3711000228 dated 17/01/2024.

Applicant Statement: We present our case as under. We got only 13 days time to use the subject MEIS after registration and clarify our case as under. 1. Immediately on receipt of the subject MEIS, we submitted same to Dahej SEZ for registration (Dahej SEZ is port of registration) which they have forwarded to the MEIS issuing authority (KANDLA SEZ) for confirmation of genuineness of MEIS vide their letter dated 07.02.2024 . In other words, within 20 days of MEIS issuance, Dahej SEZ have sent letter to Kandla SEZ for confirmation of genuineness.(Copy of the letter dt 07.02.2024 of Dahej SEZ is attached) 2. We sent mail on 23.04.2024 to Kandla SEZ for early confirmation of MEIS and again sent reminder on 21.12.2024 . (Copies of mails attached) 3. Finally Kandla SEZ have confirmed genuineness of MEIS vide their letter dated 31.12.2024 ie after ELEVEN MONTHS of request made by Dahej SEZ. In other words, Kandla SEZ confirmed genuineness of MEIS about 17 days before of its expiry. For your reference we attached letter of Kandla SEZ confirmation. 4. Dahej SEZ have delivered us the registered MEIS vide their letter dated 03.01.2025 and we got only 13 days to use the MEIS before it expiry. Copy of registration letter of Dahej SEZ is attached. 5. Being manual MEIS, we need to follow procedure of obtaining TRA fvg port of import and registering the TRA at the import port etc. and are unable to use the MEIS within the short time of 13 days. 6. The MEIS is valid for 12 months whereas Kandla SEZ took 11 months just to confirm the MEIS issued by them. 7. Due to abnormal delays in getting registration of MEIS, we could not use the MEIS of Rs.24.14 lacs. In the competitive international market we exported goods at very thin margin and If we do not get this MEIS benefit, we will incur direct losses due to no fault of us. We therefore request your kind honour to consider our case and grant us revalidation for 12 months as we did not get any time to use the MEIS.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and concluded that genuine hardship is there in this case

Sanjay

and therefore decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against MEIS Scrip No. 3711000228 dated 17.01.2024. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Kandla SEZ)

Case No.16 M/s. Nazareth Metals, Mumbai

F.No. HQRPRCAPPLY00003755AM23

Meeting No.30AM25 held on 04.04.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0310198235 dated 28.04.2003, 0310288527 dated 26.08.2004, 0310368446 dated 23.02.2006.

Applicant Statement: We had applied for clubbing of license on 14.08.2017 and regret that till date the matter has been considered by RLA. We have also approached your office by sending our request letter dt 17.07.2020 but regret we have not received any communication from your office. It is requested to kindly look in the matter as the same has been delayed by more than years.

Decision: Matter has already been considered earlier in PRC. Being multiple applications, case is closed.

(Action: Applicant)

Case No.17 M/s. Sanchita Marine Products Private Limited, Mumbai

F.No. HQRPRCAPPLY00013206AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for acceptance of MEIS Claim for the period 2015-16 & 2016-17.

This is a review case of PRC Meeting No.31AM24 held on 01.03.2024 (Case No.22) wherein Committee decided to rejects the case.

Applicant Statement: We are manufacturer exporter of fish and fish marine products, and regularly applying for MEIS benefit, in above said shipping bills Nos SR NO. SB NO DATE 1 1396660 25.06.2015 2 2464760 18.08.2015 3 3842030 30.10.2015 4 5952423 19.02.2016 5 6210139 02.03.2016 6 7844305 24.05.2016 7 8299082 16.06.2016 8 8412124 22.06.2016 Payment were realise and but e-brc were uploaded by the bank was seen as used when we trying to file online application. (Find attached Printout of BRC) And we approached to bank for the reason but bank says we don't have any control once e-brc is uploaded you may check with DGFT, then we approached to DGFT Mumbai office for rectification but

Sanjay

they says you approached to bank. Enclosing herewith copy of printout showing at that time it was used. And actually it wasn't used as shipping bill were shown as available. We made lot of rounds to both the organization, but nothing done. Later on we came to know that due to technical error in DGFT server it was seen as used. There after lockdown was started and due to shortage of staff due to corona &restriction on traveling in Mumbai, we could not able to file claim. Then DGFT has closed the window for filing of claim. In actual it wasn't used nor we were able to file claim due to lockdown. Please Note that in PH we have been asked for written submission of above complaint to DGFT. We are attaching herewith copy of mail correspondence forwarded to EDI system. Since it is very old it takes us time to search. Now the error has gone and e-brc were seen as available for claim but we can not make application as it value shows 00 in application e-com reference. Request to Review of PRC decision :- Sir, while applying meis claim ebrc are shown as used when shipping bill was unused due to technical error on dgft site. Find attached herewith copy of BRC uploaded details showing as USED on DGFT server & at the same time S/Bill shown as available. Since, Both organization (DGFT and Bank) are giving contradictory reply to each other, we could not able to file application for MEIS within time limit. Due to technical error of DGFT online system we were not able to submit application in time due to which our claim become time barred, this is complete fault of technical system in DGFT and due this technical error our claim become time barred. Please Note that in PH we have been asked for written submission of above complaint to DGFT. We are attaching herewith copy of mail correspondence forwarded to EDI system. Since it is very old it takes us time to search. Due to fault in dgft online system we were not able to file our meis claim in time. And when the error gone our application became time barred. We can only apply to prc when our application become time barred. Our request is for to give relaxation in time barred that's we applied to PRC otherwise why should we apply to PRC under para 2.58 of of FTP. Mumbai DGFT's has not given access us online within time hence we are applying for exemption and relaxation in policy procedure as per para 2.58 of FTP. Actually due to technical error of DGFT server we were not able to submit our claim & therefore request your goodselves to please review your decision taken in PRC Meeting No.31/AM24 dated 01.03.2024 and allow us to file claim for MEIS.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to again refer to PC-3, which may also seek RA comments.

(Action: Applicant/ PC-3)

Case No.18 M/s. Sanchita Frozen Foods Private Limited, Mumbai

F.No. HQRPRCAPPLY00013207AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for acceptance of MEIS Claim for the period 2015-16 & 2016-17

Sanjay

This is a review case of PRC Meeting No.31AM24 held on 01.03.2024 (Case No.21) wherein Committee decided to rejects the case.

Applicant Statement: We are manufacturer exporter of fish and fish marine products, and regularly applying for MEIS benefit, in above said shipping bill Nos SR NO. SB NO DATE 1 2796671 03.09.2015 2 2838564 05.09.2015 3 2856073 07.09.2015 4 2852971 07.09.2015 5 2921388 10.09.2015 6 2981207 14.09.2015 7 3007472 15.09.2015 8 3035401 16.09.2015 9 3044673 16.09.2015 10 3324554 01.10.2015 11 3325855 01.10.2015 12 6132893 27.02.2016 13 6341959 09.03.2016 14 6345849 09.03.2016 15 6640763 23.03.2016 16 8187409 10.06.2016 payment were realise and but e-brc were uploaded by the bank was seen as used when we trying to file online application. (Find attached Printout of BRC) And we approached to bank for the reason but bank says we don't have any control once e-brc is uploaded you may check with DGFT, then we approached to DGFT Mumbai office for rectification but they says you approached to bank. Enclosing herewith copy of printout showing at that time it was used. And actually it wasn't used as shipping bill were shown as available. We made lot of rounds to both the organisation, but nothing done. Later on we came to know that due to technical error in DGFT server it was seen as used. There after lockdown was started and due to shortage of staff due to corona &restriction on traveling in Mumbai, we could not able to file claim. Then DGFT has closed the window for filing of claim. In actual it wasn't used nor we were able to file claim due to lockdown. Please Note that in PH we have been asked for written submission of above complaint to DGFT. We are attaching herewith copy of mail correspondence forwarded to EDI system. Since it is very old it takes us time to search. Now the error has gone and e-brc were seen as available for claim but we can not make application as it value shows 00 in application e-com reference. Request to Review of PRC decision :- Sir, while applying meis claim ebrc are shown as used when shipping bill was unused due to technical error on dgft site. Find attached herewith copy of BRC uploaded details showing as USED on DGFT server & at the same time S/Bill shown as available. Since, Both organization (DGFT and Bank) are giving contradictory reply to each other, we could not able to file application for MEIS within time limit. Due to technical error of DGFT online system we were not able to submit application in time due to which our claim become time barred, this is complete fault of technical system in DGFT and due this technical error our claim become time barred. Please Note that in PH we have been asked for written submission of above complaint to DGFT. We are attaching herewith copy of mail correspondence forwarded to EDI system. Since it is very old it takes us time to search. Due to fault in dgft online system we were not able to file our meis claim in time. And when the error gone our application became time barred. We can only apply to prc when our application become time barred. Our request is for to give relaxation in time barred that's we applied to PRC otherwise why should we apply to PRC under para 2.58 of of FTP. Mumbai DGFT's has not given access us online within time hence we are applying for exemption and relaxation in policy procedure as per para 2.58 of FTP. Actually due to technical error of DGFT server we were not able to submit our claim & therefore request your goodselves to please review your decision taken in PRC Meeting No.31/AM24 dated 01.03.2024 and allow us to file claim for MEIS.

Sanjay

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to again refer to PC-3 ,which may also seek RA comments.

(Action: Applicant/ PC-3)

Case No.19 M/s. PMC Rubber Chemicals India Private Limited, Kolkata

F.No. HQRPRCAPPLY00013326AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorization No. 0210207415 dated 28/02/2017.

This is a review case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.51) wherein Committee decided to rejects the case.

Applicant Statement: With reference to the subject mentioned above I am to inform you that we had completed the EO against above referred Advance Authorization within the stipulated time limit(copy of Shipping Bill enclosed for your ready reference). But due to internal policy in their country(Iran) the overseas buyer refused to accept the materials. As a result we had no alternative but to re-import the materials(copy of bill of Entry is enclosed).Since there was not buyer in our hand in that time we could not completed the EO within stipulated E.O. period. If may be mentioned here that we have completed our import against the Advance Authorization. Now we get a fresh order from another overseas buyer, you are requested to allow one time relaxation and extend the period for six month i.e. upto 31/08/2025 so that we can fulfil our commitment against the Advance Authorization. Otherwise, we have to face huge loses. In the above circumstances you are requested to extend the E O period up to 31/08/2015. Your kind co-operation in the matter is highly solicited.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.24AM25 held on 24.01.2025 (Case No. 51).

(Action: Applicant

Case No.20 **M/s. Masterplast India Private Limited, Indore**

F.No. HQRPRCAPPLY00013331AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization

Sanjay

No. 5611000954 dated 29/12/2022.

This is a review case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.55) wherein Committee decided to reject the case.

PH was granted to the applicant. Their CA appeared for PH and explained their case.

Applicant Statement: We invite your kind attention to the above referred meeting of the Policy Relaxation Committee of DGFT wherein our plea & request has been rejected on the ground that the applicant has not submitted any cogent reason / justification in support of its request for revalidation of the above cited Advance Authorization. A copy of the said decision of PRC is enclosed herewith for your ready reference. Being aggrieved by the aforesaid decision of the PRC we are hereby approaching your good again for rendering justice to understand circumstances of the case explained by us and reproduced here under once again. If the committee did not found the facts to be genuine then should inform us what probable reasons they expect & will consider to be genuine that a business should suffer to request for revalidation. Sir, vide our application to the PRC for revalidation of the license we had informed the genuine hardship faced by us which is as under: We had taken the above referred Advance Authorization for import of (1) Polypropylene (2) UV Stabilizer to be used in manufacturing a product to be exported. Since waiting for receipt of the UV Stabilizer from the foreign supplier prior to export would have resulted in failure of our executing the export order in time, loss of earning the foreign exchange for our country, and as there was no condition as regards to pre-import for the export to be done, we used other raw material from our stocks to fulfill export obligation under the above advance authorization, though the material consumed out of our stock was also the imported one which was imported by us on earlier occasion duly paying requisite import and other duties. The quantity of 50 MT of U V Stabilizer was remaining to be imported in the above captioned license, order for supply of which was placed by us on a foreign supplier for shipment to be affected within the validity of license i.e. before 30 April 2024. However, the foreign supplier could not supply balance quantity due to heavy breakdown in its processing line and this situation was completely beyond our control and was unforeseen by us. In support of this we had provided the following documents to PRC: 1) Copy of Offer of foreign supplier dated 06/01/2024 2) Copy of our Purchase Order dated 08/01/2024 3) Copy of the swift message dated 10/01/2024 for advance remittance affected for the above captioned import. 4) Copy of the letter dated. 20-04-2024 received from the foreign supplier expressing its inability on account of heavy breakdown in its processing line and informing that there will be further delay of 60-90 days on the orders booked. Under the circumstances explained above you will kindly agree with us that there has been no lapse on our part and we had no other option but to approach DGFT / PRC for granting us one time revalidation under the short duration of 90 days. However, PRC did not consider the above documentary evidences and the situation to be cogent and rejected our application. Sir, in case revalidation of the license is not considered the foreign exchange remittance made to the supplier will go down the drain and our country will lose valuable foreign exchange and compel us to close our small scale unit which we have built up brick by brick. We are sure the office of your goodselves will direct the PRC to revalidate

Sanjay

the license as we are genuinely suffering due to the above unforeseen incidence took place at the place of our supplier which is absolutely beyond our control and therefore can be termed as force majeure condition for us. For your this act of kindness we shall be grateful to you forever as it will save not only the foreign exchange but safeguard bread and butter of the employees associated with our manufacturing unit.

Decision: Deferred.

(Action: Applicant

Case No.21 M/s. APRN Enterprises Private Limited, Mumbai

F.No. HQRPRCAPPLY00013329AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorization No. 0310823348 dated 28/08/2018.

This is a review case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.03) wherein Committee decided to rejects the case.

Applicant Statement: Additional facts to be brought before the Hon'ble PRC for its kind consideration: Logistics: The nationwide lockdown led to a severe lack of logistical infrastructure, hampering our ability to dispatch goods. Shipping Costs: Supply chain disruptions led to a three to fourfold increase in shipping costs. Shortage of Manpower: The restrictions on movement resulted in a shortage of manpower, as our workers could not reach the factory due to the suspension of public transport. Slowdown in production: Social distancing guidelines limited our ability to operate at full capacity, causing a slowdown in production. Decline in demand: The demand for our products saw a significant decline as businesses worldwide shifted their focus to COVID-related medical supplies, including medicines, vaccines, and other essentials. Non-essential sector: Since our products were not classified in the essential category and we operated in an ancillary sector, our industry was hit particularly hard and could not function at full strength during this period. Cash Flow issues and cancellation of orders: Many of our key clients, based in regions like Bangladesh and Malaysia, struggled to manage their cash flows due to the pandemic's global economic impact. As a result, some customers cancelled their orders due to financial constraints, while others shut down operations entirely. Further, the applicant would also like to submit: 1. Export Obligation has been completed (within one month beyond export obligation period) 2. Export Obligation could not be fulfilled due to the impact of COVID-19 3. Company has been regularly complying with provisions of the FTP in the past 4. Hon'ble PRC has granted similar relief to other exporters

Decision: Deferred as requested by the applicant.

Sanjay

(Action: Applicant)

Case No.22 M/s. APRN Enterprises Private Limited, Mumbai

F.No. HQRPRCAPPLY00013330AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorization No. 0310824063 dated 28/09/2018.

This is a review case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.02) wherein Committee decided to rejects the case.

Applicant Statement: Additional facts to be brought before the Hon'ble PRC for its kind consideration. Logistics: The nationwide lockdown led to a severe lack of logistical infrastructure, hampering our ability to dispatch goods. Shipping Costs: Supply chain disruptions led to a three to fourfold increase in shipping costs. Shortage of Manpower: The restrictions on movement resulted in a shortage of manpower, as our workers could not reach the factory due to the suspension of public transport. Slowdown in production: Social distancing guidelines limited our ability to operate at full capacity, causing a slowdown in production. Decline in demand: The demand for our products saw a significant decline as businesses worldwide shifted their focus to COVID-related medical supplies, including medicines, vaccines, and other essentials. Non-essential sector: Since our products were not classified in the essential category and we operated in an ancillary sector, our industry was hit particularly hard and could not function at full strength during this period. Cash Flow issues and cancellation of orders: Many of our key clients, based in regions like Bangladesh and Malaysia, struggled to manage their cash flows due to the pandemic's global economic impact. As a result, some customers cancelled their orders due to financial constraints, while others shut down operations entirely. Further, applicant would also like to submit as under: 1.Export Obligation has been completed (within one month beyond export obligation period) 2. Export Obligation could not be fulfilled due to the impact of COVID-19 3. Company has been regularly complying with provisions of the FTP in the past 4. Hon'ble PRC has granted similar relief to other exporters

Decision: Deferred as requested by the applicant.

(Action: Applicant)

Case No.23 M/s. AVT Mccormick Ingredients Private Limited, Kerala

F.No. HQRPRCAPPLY00013076AM25

Meeting No.30AM25 held on 04.04.2025

Sanjay

Subject: To allow relaxation of time limit for filing of TMA application for the quarter ended 30.06.2019 and 30.09.2019.

This is review case of PRC Meeting No.29AM24 held on 15.02.2024 (Case No.12) wherein Committee rejects the case.

Applicant Statement: 1) Grievance against rejection of earlier representation vide decision in PRC Meeting No. 29/AM24, dated 15.02.2024, Case No.12 on grounds that the applicant has not submitted any cogent reason/justification in support of genuine hardship faced by them. 2) Re-representation with cogent reason/justification/documentary evidence, seeking condonation of delayed compliance to PRC Decision beyond 60 days of uploading to site (Minutes in meeting No.01/AM22 dated 25.05.2021, permitting submission of TMA for the quarters ending 30.06.2019 and 30.09.2019), pursuant to reasons beyond our control against the limitations of : a) Extended COVID-19 lockdown & dislocation period (evidenced by lockdown orders and DGFT recognition of dislocation), b) Official delay and c) Persistent EDI error

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.29AM24 held on 15.02.2024 (Case No. 12).

(Action: Applicant)

Case No.24 M/s. Kemwell Biopharma Private Limited, Bengalur

F.No. HQRPRCAPPLY00013425AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for accounting of Shipping Bills filed under Duty Drawback Scheme into Advance License towards regularization and discharge of export obligation against Advance Authorization No. 0710109957 dated 15/06/2016.

This is review case of PRC Meeting No.14AM25 held on 13.08.2024 (Case No.14) wherein Committee decided to maintain rejection of the earlier decision of PRC in its Meeting No.09AM25 held on 26.06.2024 (Case No.15).

Applicant Statement: With reference to above subject, we came to know that Policy Relaxation committee has received report from the principal Commissioner of Custom. Bangalore and Rejected the Case basis on Customs Report. In this regard, we want to inform you that we have already explained on Policy Relaxation Committee with physical presence (PRC Committee Meeting No. 31/AM24 held on 01.03.2024Once again, we would like to bring to your notice that we have converted our unit from EOU to DTA with effect from 01.08. 2016. Based on Stock available as on 31.03.2016 we have submitted the details of Central Excise as well as CSEZ and taken approval for transfer of stock from EOU Scheme to Advance License Scheme. We have applied Advance License vide File No. 07/21/040/00171/AM17 Dt. 23.05.2016 and we have got the Advance License No.

Sanjay

0710109957 dtd.15.06.2016.Also, we have executed the Ex-Bond Bill of Entry as on 30.06.2016 for stock available with us and approved from the Customs authorities. Final EOU exit letter received by us on 29.07.2016 from Central Excise and Final approval of Excise Registration amendment, we have started DTA transaction from 01.08.2016.During the time of conversion from EOU into DTA, all raw materials stock are debonded under Advance authorization to avail customs duty benefits. Immediately after converting EOU to DTA, we could not able to file shipping bills under advance authorization as the Authorization Number was not linked in the Customs portal. Hence, we could able to filed some shipping bills under EOU shipping bill and 3 Shipping Bills under duty draw back scheme. We have filed below listed shipping bills under Draw back scheme instead of Advance License Scheme shipping Bill due to Debonding Advance License Number details was not listed in the Customs portal to select the same. We had selected Draw Back scheme because Shipping bills to be assessment by Custom officer and free shipping not assessment by custom officer. Also EPCG license number was showing on custom portal and mentioned the same on the shipping bills. We had only two options either Draw Back or Free Shipping bills. As you are aware, we are an pharmaceutical contract manufacturer and our products are highly sensitive and to be stored into an agreed temperature controlled situations throughout the movements, Since the shipment moved to Bangalore Airport for customs clearances and while selecting Shipping Bill options, Advance License Number not reflected in ICEGATE Server. Due to important, urgency and also product storage conditions, we have selected one of the available options, since we don?t have any other Advance License for that product, and we choose as Duty Drawback Scheme and filled the Shipping Bills and moved the consignments to meet the customers time line and also to avoid the delay. Later we have approached Customs for amendments, but customs authorities are rejected our request and suggested us to approach DGFT, Bangalore accordingly. Inturn DGFT Bangalore suggested us to approach PRC Committee. Finally, we have approached PRC committee and honorable committee accepted our request and approved to convert EOU Shipping Bills into Advance Licence Shipping Bills vide PRC reference File No. 01/60/162/759/AM20/PRC Meeting No.32/AM20 dated 25.02.2020 to account EOU Shipping Bill to Debonding Advance License No. 0710109957 dtd.15.06.2016. We have also remitted back the Drawback amount received for the below said shipping Bills along with applicable interest to Customs authorities Rs. 2,58,828.00 Payment reference TR 06 Challan attached along with the application for your perusal. We also confirm and undertake that we have not considered below said Shipping Bills for any of the other Advance License and we will considered above said Shipping Bill only for EODC of Debonding Advance License No. 0710109957 DTD.15.06.2016 for export obligation discharge. In view of the reasons submitted above, we request to allow accounting of above said 3 SB.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.09AM25 held on 26.06.2024 (Case No. 15).

(Action: Applicant)

Sanjay

Case No.25 M/s. B Chintamani Dyes Private Limited, Surat

F.No. HQRPRCAPPLY00012281AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for Revalidation of DFIA Authorization No. 0311025262 dated 27.07.2023.

This is a defer case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.50) wherein Committee refer the case to PC-4 to ascertain if the mismatch of details as stated could have led to some technical difficulty in registration of the DFIA by the system.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We wish to bring to your attention a matter concerning the above-referenced DFIA. We are a manufacturer and regular importer of Kraft Paper. For one of our imports, we procured the aforementioned DFIA from M/s. Narendra Plastic through M/s. Sun L Export, Mumbai. However, during the transfer of this DFIA to our IEC, the system disallowed the transfer, citing a mismatch in the sequence of the Director's name on the PAN Card and Aadhaar Card. Upon review, it is evident that while the names on both documents are identical, the sequence differs. Due to this technicality, the system did not permit the transfer of the DFIA, rendering it unusable for both M/s. Sun L Export and ourselves. Consequently, we were compelled to clear the consignment by paying the applicable duties. We have since corrected the Aadhaar Card to align with the PAN Card, and the DFIA has been successfully transferred to our name. Unfortunately, by the time this was rectified, the DFIA had already expired. In light of the above, we kindly request that you revalidate the DFIA for an additional three months from the date of endorsement. This extension would enable us to utilize the DFIA for our upcoming import consignment, which is expected to arrive in October-November 2024. We are attaching relevant screenshots from your online system as evidence of the situation. We hope you will consider the loss we have incurred due to a technical discrepancy and kindly approve the revalidation of the DFIA.

Decision: Deferred.

(Action: Applicant)

Case No.26 M/s. Renault India Private Limited,

F.No. HQRPRCAPPLY00140066AM22

Meeting No.30AM25 held on 04.04.2025

Subject: To provide for relaxation in respect of Para 3.14.4 (c) Entitlement on the lines that the Claims in excess of this value will be subjected to greater scrutiny by Regional Authority and Para 3.14.4 (d) - Eligibility criteria to interpret export

Sanjay

performance shall not be allowed to be transferred from any other IEC holder.

Applicant Statement: We wish to seek relaxation with respect to para 3.14.4(c) and 3.14.4(d) of FTP 2009-2013 with respect to Incremental Export Incentives Scheme (IEIS) claimed by Renault India Private Limited (RIPL or the company or us or we). For Para 3.14.4.(c) Relaxation sought to undertake a greater scrutiny for the IEIS application rather than limiting the same to the 25 per cent or 10 crores as prescribed. The incremental export growth of the company for the period Jan to Mar 2012 was more than 25 per cent or 10 crores as prescribed under this paragraph. The IEIS application was restricted to the said limit instead of being subjected to greater scrutiny as prescribed under this paragraph. We have submitted all relevant substantiation during revalidation of license which was rejected. For Para 3.14.4(d) Relaxation sought to consider that the transaction of purchase of Renault Brand vehicles from Renault Nissan Consortium will not amount to transfer of export performances from one IEC to another. RIPL has entered into agreement for supply of manufactured motor vehicles under the Renault brand. The Renault Nissan Consortium manufactures vehicles (cars) and sells Renault brand cars to RIPL upon charging applicable excise duty and VAT which are subsequently exported by RIPL. This will not amount to transfer of export performance from one IEC to another.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to the concerned RA to re-open and re-examine the case and to do the needful.

(Action: Applicant/ RA Chennai)

Case No.27 **M/s. GRP Limited, Mumbai**

F.No. HQRPRCAPPLY00000267AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for bills in different Authorization against Advance Authorization No. 0310823467 dated 31.08.2018.

This is defer case of PRC Meeting No.21AM25 held on 06.11.2024 (Case No.48) wherein Committee defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Due to delayed in norms fixation and norms fixed at reduced rate there is shortfall in export obligation considering export of both Licenses i.e. Advance Licence 0310823467 dated 31.08.2018 and Advance Licence 0310829064 dated 16.05.2019. Now, since amendment in Advance Licence No. with respect to these 10 SB?s is not possible from customs, hence we request your good selves to kindly allow exports made against these 10 SB?s to be counted under Advance Licence No. 0310823467 dated 31.08.2018 instead of 0310814718 dated 20.07.2017.

Sanjay

Report from RA was also seen.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that the firm has faced difficulty. Accordingly, the Committee decided to accede to the request and allowed accounting of 10 unutilised Shipping Bills as in RA Report for Advance Authorization No. 0310823467 dated 31.08.2018 for EO fulfilment. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.28 M/s. Amir Chand Jagdish Kumar (Exports) Limited, Gurugram

F.No. HQRPRCAPPLY00013196AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for approval of claim under Interest Equalization Scheme for the period 01.04.2020 to 30.06.2021.

Applicant Statement: We would like to bring to your attention that we had lodged a claim under the Interest Equalization Scheme for the period from 01.04.2020 to 30.06.2021 with Bank of India. However, the claim was not processed as the bank deemed our company ineligible under the MSME classification during the said period. The claim was not certified by the concurrent auditor, which led to the bank not lodging the claim with RBI through the nodal branch. Definitions of Micro, Small & Medium Enterprises: In accordance with the provisions of the Micro, Small & Medium Enterprises Development (MSMED) Act, 2006, the classifications for Micro, Small, and Medium Enterprises are as follows: Micro Enterprises: Investment in plant & machinery does not exceed one crores rupees. Small Enterprises: Investment in plant & machinery is more than twenty-five lakh rupees but does not exceed five crores rupees. ? Medium Enterprises: Investment in plant & machinery is more than five crores rupees but does not exceed ten crores rupees. This classification was revised on 26th June 2020 as follows: Micro Enterprise: Investment in plant & machinery does not exceed one crores rupees and turnover does not exceed five crores rupees. Small Enterprise: Investment in plant & machinery does not exceed ten crores rupees and turnover does not exceed fifty crores rupees. Medium Enterprise: Investment in plant & machinery does not exceed fifty crores rupees and turnover does not exceed two hundred and fifty crores rupees. Our Representation to the Bank: We have represented the matter before Bank of India and provided the relevant documents, including MSME notifications and a CA certificate stating that the total investment in plant and machinery stands at Rs. 8.87 Crores, which is less than the Rs. 10 Crores threshold for classification as a medium enterprise. Subsequently, the bank sought legal opinion from M/s Shardul Amarchand Mangaldas & Co., a law firm, regarding the applicability of provisions under the MSME Act, 2006. The legal opinion confirmed that: (i) The company M/s Amir Chand Jagdish Kumar Exports Pvt. Ltd. was eligible for classification under MSME since the company was registered under

Sanjay

UAM prior to 30.06.2020 and classification shall continue and which shall be applicable to the 3 units of the company on individual basis for the purpose of categorization into MSME for the period under reference (ii) Further, it also stated that a manufacturing unit or service enterprises which otherwise fulfils the registration requirement for Micro, Small and medium Enterprises and does not necessarily mean a company as a whole. According to all 3 units of the company can be considered as individual enterprises for the purposes of MSME act. Bank of India has now acknowledged that our company falls under the "Medium Enterprises" classification and is therefore eligible for the claim. Current Status of the Claim: We have been informed that Bank of India referred the matter to the RBI and CC to DGFT, as indicated in their letters HO/FBD/SMB/23-24/263 dated 05.03.2024 and HO/FBD/SN/2024-25/100 dated 01.08.2024. They have requested DGFT to consider the claim favorably as per eligibility and settle the claim. The RBI has advised that prior approval from DGFT is required for processing and approval of the claim. Additional Information: We would also like to inform you that Union Bank of India has reimbursed the claim for the year 2020-21, including the period from April 2021 to June 2021. Bank statements are enclosed for your reference. Request: We kindly request the DGFT to consider our case favorably, based on our eligibility, and grant approval to the bank to proceed with settling the claim in accordance with the applicable provisions. The bank has already sent a request to DGFT along with seven relevant attachments on 12/10/2024 and 29/11/2024, urging them to consider the claim favorably.

Decision: Repeat case, hence withdrawn.

(Action: Applicant)

Case No.29 M/s. Rigi Cut Tools Private Limited, Pune

F.No. HQRPRCAPPLY00004873AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Consideration of SEZ exports for fulfillment of export obligation against EPCG Authorization no. 3130007475 DT. 22.07.2013.

This is defer case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.51) wherein Committee defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through With reference to the subject, we would like to inform you that we have fulfilled 100% export obligation against the subject EPCG authorization. We are enclosing herewith copy of ANF-5B along with Annexure A. In the Annexure A, serial no.38 to 117 is our direct exports where supplies has been made to M/s. S E Blades Ltd. (Suzlon Energy, Rotar Blade Unit), SEZ, UDUPI- 574111. This unit of Suzlon Company is now not in existence . You may find that there are 80 Invoices shown in the Annexure A of ANF-5B. In all the 80 invoices, M/s. S E Blades Ltd. (SEZ) have not issued Bill of Exports. When we had submitted the application of redemption we came to know that Bill of Export is a

Sanjay

mandatary document after 01.04.2015. We had approached the concerned office of M/s. S E Blades Ltd. (SEZ) and after continuous requests, they have issued us certificateSEZ based on our sales records from customs officer who is sitting in the SEZ. Please note that the said SEZ exports of 80 invoices comes to 26% of the total export obligation fulfilled. We are having all the 80 ARE-1 and 80 Customs attested certificates against all the 80 invoices. Similarly, we have also made supplies to M/s. Zenstar Jewellery LLP, against LUT(letter of undertaking , the unit situated in SEEPZ Mumbai, vide Sr. no. 23 to 37 counting to 15 invoices which comes to 0.5% . As a small manufacturer, the consequences of such a repayment of 26.5% of duty saved would be particularly severe for us. We humbly request your understanding of our situation and seek your kind consideration to allow the acceptance of ARE-1 in the absence of Bill of Exports for fulfilling our export obligation under the EPCG scheme.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and decided to allow consideration of supplies made to SEZ unit prior to 01.07.2017 without Bill of Export against EPCG Authorization no. 3130007475 dated 22.07.2013 for EO fulfilment, subject to furnishing documents as per Policy Circular 43/2015-20 dated 27th July 2022. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Pune)

Case No.30 M/s. Jindal Saw Limited, Delhi

F.No. HQRPRCAPPLY00012189AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0510332301 dated 22/08/2012, 0510385527 dated 11/05/2014.

This is a defer case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.20) wherein Committee decided to call for the firm for PH.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. For clubbing of subjected two Annual Advance Authorization, a relaxation of 2 months and 9 days in issuance of 2nd Annual Advance Authorization and 8 months relaxation in import made under 2nd Annual Advance Authorization is required from the condition laid down in Para 4.38 (iv) of HBP 2015-20 for regularization/redemption purpose only. As per first condition of para 4.38 (vi) of HBP only such authorizations shall be clubbed which have been issued within 18 months from the date of issue of earliest authorization. In the given case, 2nd Annual AA is issued on dated 01.05.2014 beyond permissible limit period 22.02.2014. A relaxation of 2 months & 9 days should be permitted to us. As per second condition para 4.38 (vi) of HBP upon clubbing only import made within 30 months from the date of issue of earliest authorization shall be considered. In the given case, last import in the 2nd Annual AA dated 01.05.2014 is made on 12.10.2015 beyond permissible limit period 22.02.2015. A relaxation of

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8 months should be permitted to us.

As per Para 4.39(b) Validity of Advance Authorization for supplies under Chapter-7 of FTP shall be co-terminus with contracted duration of project execution or 12months from the date of issue of Authorization, whichever is later. For clubbing purpose restriction of 30 months is not logical.

As per Public Notice 40 dt. 12.02.2024 Authorization shall be clubbed which have been issued within 24 months from the date of earliest authorization. However the period of second condition of Para 4.36 (VI) of HBP with regard to import has not been being extended by the DGFT.

In our case where deemed export under project authority certificates are executed more than 5 years, the restriction of 30 months period in import is not practical. PRC earlier granted similar relaxation of Para 4.36 for redemption/regularization purpose. Respected sir ,

We have withdraw the Application for claim of interest of Rs. 83.07 lakhs for delay in receiving the amount after sanction .

E-mail for the same have been sent on 6th march , 2025 and letter have been submitted physically to your office on 7th and at Kandala on 10th March , 2025 .

Acknowledged copy is enclosing .

We request personal meeting preferably 11th March , 2025 or as per your convenience for long pending PRC matter .

Also for regularisation of 2 Advance Authorisation for relaxation of 8 Months in the second condition of the para 4.36 (vi) of Handbook of Procedure 2023, in the import only . As we have supplied the Material both Physical as well as deemed export in both the Advance Authorisation . In the Deemed export supply as per para 4.39 (b) of HBOP-2023 under Chapter-7 of FTP, is coterminous with the contracted duration of the project execution.

In our case deemed export supplies are being made against Project Authority Certificates (PAC) in connection with petroleum operation, obtained through International Competitive Bidding (ICB) (provided by Oil and Gas Corporation Limited/Gujarat State Petroleum Corporation) in both the Advance Authorisations between August-2012 to May-2018.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length including details of project exports. The Committee noted that the applicant has faced a genuine hardship which was beyond their control and decided to relax the condition 4.36 (vi) of HBP regarding imports to be made within 30 months from the date of issue of earliest AA for consideration of clubbing of 2 Advance Authorization No. 0510332301 dated 22.08.2012, 0510385527 dated 11.05.2014. All the other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach

Sanjay

RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.31 M/s. Shri Lakshmi Agro Foods Private Limited, Chennai

F.No. HQRPRCAPPLY00003629AM24

Meeting No.30AM25 held on 04.04.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0410163065 dated 05.05.2017.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.80) wherein Committee defer the case to check whether 1% unfulfilled EO has already been deposited and recheck whether quantity wise EO has been fuilfilled.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. 1. M/s. Shri Lakshmi Agro Foods P Ltd (IEC No.0402029828) had obtained an Advance Authorization No.0410163065 dated 05.05.2017from RA, Chennai for import and export of pulses falling under Chapter 07 of ITC. 2. As per conditions of the authorization, we made imports first, processed and then exported within time period specified i.e. 90 days. 3. We completed the export obligation quantity wise and submitted documents for redemption and received a deficiency letter dated 21.7.2023 indicating shortfall in value addition and asking them to regularize the same as per para 4.05 read with para 4.49 of HBP. 4. Due to some market conditions, we were able to achieve a value addition of 8.91% in FCC terms against stipulated VA of 15%. 5. We applied to PRC for relaxation of conditions laid down in para 4.05 of Handbook of Procedures, 2015-20 and condone the shortfall in value addition. 6. The PRC in its meeting held on 31.8.2023 (case no. 6) had rejected the request stating that the applicant has not submitted any cogent reason / justification in support of any genuine hardship faced by them. We would like to bring the following facts for your kind perusal: 1. Regarding VA shortfall: i. At the time of obtaining the AA, the prices for these items were higher. We are enclosing the export order received at that time of AA. However, within a span of period of 30 to 45days the prices fell downwards. The export order received subsequently at lesser selling price is also enclosed. ii. The sudden downfall in the export prices was not expected. AAs were obtained based on export orders for that month and imports were also done and processing started. Suddenly the overseas buyer agreed to take only on the revised and reduced prices. (copy of export orders at new prices are also attached). iii. Since imports have been made and we had to fulfill the export obligation, they were forced to sell at a reduced cost (export order copy attached). With no option, we exported, fulfilled EO quantity wise and also achieved 9% VA. 2. Regarding Exports : i. The items covered under AA (pulses under Chapter 07 of ITC) were considered as prohibited category when the authorization was issued and hence para 4.05 condition was imported. ii. DGFT notification Nos.

Sanjay

28/15.9.2017 and 38/22.11.2017 may please be perused. Under these notifications, the export items were either under restricted category OR brought under FREE category. iii. Most of the exports were made when the items were placed under restricted / free category. iv. Details of exports made by us is as follows: VIDE ANNEXURE 3. It can be seen from the above that we have made for Item No.1-58.77%, Item No.2-0% and Item No.3-2.93% of exports during the FREE period. We also bring to your kind notice that: i. We have fulfilled all conditions imposed in Advance Authorization i.e. pre-import condition, exports within period specified etc. ii. Due to reasons beyond our control we couldn't achieve 15% value addition but still achieved 9%. 4. In view of above, we request you to kindly accept our prayer of relaxation of conditions laid down in para 4.05 read with para 4.49 of HBP, 2015-20 and allow us to pay 1% penalty for the value addition shortfall and consider our request for issue of redemption / Export Obligation Discharge Certificate. 5. We would like to bring to your kind notice that we have already paid Rs. 56,605/- towards 1% penalty on value addition shortfall vide eMPS files No. CHNPYMTXEMPS00000350AM24 & CHNPYMTXEMPS 00000384AM24. 6. We may be given an opportunity for a personal hearing in terms of para 2.60 of Foreign Trade Policy, 2023.

Notifications amending the Export Policy were seen.

Reports of PC4 were seen.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that the firm has faced difficulty beyond their control. Accordingly, the Committee decided to accede to the request and relax Para 4.05 (ii) of HBP to allow regularisation of Advance Authorization No. 0410163065 dated 05.05.2017 as per Para 4.49 (b) of HBP . The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.32 M/s. Shri Lakshmi Agro Foods Private Limited, Chennai

F.No. HQRPRCAPPLY00003630AM24

Meeting No.30AM25 held on 04.04.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0410163273 dated 27.06.2017.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.81) wherein Committee defer the case to check whether 1% unfulfilled EO has already been deposited and recheck whether quantity wise EO has been fulfilled.

Applicant's statement: The matter was taken up. The entire submission made by the applicant was gone through. 1. M/s. Shri Lakshmi Agro Foods P Ltd (IEC No.0402029828) had obtained an Advance Authorization No. 0410163273dated

Sanjay

27.06.2017 from RA, Chennai for import and export of pulses falling under Chapter 07 of ITC. 2. As per conditions of the authorization, we made imports first, processed and then exported within time period specified i.e. 90 days. 3. We completed the export obligation quantity wise and submitted documents for redemption and received a deficiency letter dated 21.7.2023 indicating shortfall in value addition and asking them to regularize the same as per para4.05 read with para 4.49 of HBP. 4. Due to some market conditions, they could able to achieve a value addition of 5.95% respectively in FCC terms against stipulated VA of 15%. 5. We applied to PRC for relaxation of conditions laid down in para 4.05 of Hand Book of Procedures, 2015-20 and condone the shortfall in value addition. 6. The PRC in its meeting held on 31.8.23 (case no.7) had rejected the request stating that the applicant has not submitted any cogent reason / justification in support of any genuine hardship faced by them. We would like to bring the following facts for your kind perusal: 1. Regarding VA shortfall :i. At the time of obtaining the AA, the prices for these items were higher. We are enclosing the export order received at that time of AA. However, within a span of period of 30 to 45 days the prices fell downwards. The export order received subsequently at lesser selling price is also enclosed. ii. The sudden downfall in the export prices was not expected. AAs were obtained based on an export order for that month and imports were also done and processing started. Suddenly the overseas buyer agreed to take only on the revised and reduced prices. (copy of export order at new prices are also attached). iii. Since imports have been made and we had to fulfill the export obligation, they were forced to sell at a reduced cost (export order copy attached). With no option, we exported, fulfilled EO quantity wise and also achieved 6% VA). 2. Regarding Exports: i. The items covered under AA (pulses under Chapter 07 of ITC) were considered as prohibited category when the authorization was issued and hence para 4.05 condition was imported. ii. DGFT notification Nos., 28/15.9.17 and 38/22.11.17 may please be perused. Under these notifications, the export items were either under restricted category OR brought under FREE category. iii. Most of the exports were made when the items were placed under restricted / free category. iv. Details of exports made by us is as follows: VIDE ANNEXURE 3. It can be seen from the above that we have made 100% of exports during the FREE period. We also bring to your kind notice that: i. When the item itself has been brought under FREE category for exports, the condition laid under para 4.05 is not at all applicable as that has been brought only for prohibited goods. ii. We have fulfilled all conditions imposed in Advance Authorization i.e. pre-import condition, exports within period specified etc. iii. Due to reasons beyond your control, we couldn't achieve 15% value addition but still achieved 5.95%. 4. In view of above, we request you to kindly accept our prayer of relaxation of conditions laid down in para 4.05 read with para 4.49 of HBP, 2015-20 and allow us to pay 1% penalty for the value addition shortfall and consider our request for issue of redemption / Export Obligation Discharge Certificate. 5. We would like to bring to your kind notice that we have already paid Rs27,947/-towards 1% p 6. We may be given an opportunity for a personal hearing in terms of para 2.60 of Foreign Trade Policy, 2023.

Notifications amending the Export Policy were seen.

Reports of PC4 were seen.

Sanjay

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that the firm has faced difficulty beyond their control. Accordingly, the Committee decided to accede to the request and relax Para 4.05 (ii) of HBP to allow regularisation of Advance Authorization No. 0410163273 dated 27.06.2017 as per Para 4.49 (b) of HBP . The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.33 M/s. PMC Rubber Chemicals India Private Limited, Kolkata

F.No. HQRPRCAPPLY00013203AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation No. 0210207415 dated 28/02/2017.

This is a review case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.51) wherein Committee rejects the case.

Applicant Statement: To inform you that Advance Authorization No.0210207415 dt.28/02/2017 requesting 1st EOP extension as per DGFT PUBLIC NOTICE NO.52/2015-2020 DT.18/01/2023 under para4.42(e) to Shipping Bill No. (1).8893006 dt.15/11/2018, (2).1670568 DT.30/01/2019, (3). 3271443 DT.04/04/2019 and Further 2nd EOP Extension Shipping Bill No. (4).3012946 DT.26/03/2018 as per DGFT PUBLIC NOTICE NO.52/2015-2020 DT.18/01/2023 under para4.42(f). Requesting to enclose shipping bills by EOP EXTENSION. Therefore, sir, our humble request, that the mentioned shipping bills are EOP EXTENSION, please kindly arrange it. We hope you will do the needful and oblige.

Decision: Withdrawn as duplicate case. (Refer case No. 19)

(Action: Applicant)

Case No.34 M/s. Wellknown Polyesters Limited, Mumbai

F.No. HQRPRCAPPLY00013406AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation No. 0311033780 dated 13/05/2024 and 0311037223 dated 18.09.2024.

Applicant Statement: We, Wellknown Polyesters Limited, one of the largest manufacturers of polyester filament & texturized yarn and a 3-star export house for over 10 years, request an extension of six months for Export Obligation Period

Sanjay

(EOP) under Advance Authorization Nos. 0311033780 dated 13.05.2024 and 0311037223 dated 18.09.2024. The primary reason for our inability to complete the remaining 11,393 MT (42%) obligation within the stipulated period is the unprecedented surge in polyester yarn dumping by China, disrupting global markets. Imports of PTY from China, with a 98% market share, doubled in FY 2024-25 compared to the previous year, severely impacting our export competitiveness and volumes. As Chinese dumping escalated, our exports sharply declined up to 63% in certain quarters due to significant price undercutting and shifting global demand. Despite these severe challenges, we have successfully completed exports of 15,733 MT (58%) against the total obligation of 27,126 MT, demonstrating significant compliance and intent. We also request inclusion of Dyed PTY in export products under Authorization No. 0311037223, which currently covers only Grey PTY, to effectively fulfill our obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization Nos. 0311033780 dated 13.05.2024 and 0311037223 dated 18.09.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.35 M/s. Sara Sae Private Limited, Dehradun

F.No. HQRPRCAPPLY00013359AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation Nos. 6110001549 dated 10/10/2018, 6110001493 dated 26/02/2018, 6110001471 dated 17/11/2017, 6110001557 dated 19/11/2018.

Applicant Statement: We are manufacturer exporter of Oil Field equipment and import various types of components. We have been exporting our manufactured product internationally and majority of our sales are outside India and we have been contributing towards getting Foreign Exchange for the country. Our manufacture products require some parts which we have to import from suppliers outside India as well for which we have been taking Advance authorizations. From 2018-19 to 2022-23, we had several issues which resulted into delays in dispatches and cancellation of orders. Following were the main reasons- ? Partnership conflicts and legal cases with the partners ? COVID-19 ? Recession in Oil & gas industry with most of the Oil producing countries ? Cash flow issues due to COVID-19 and Partnership issues As can be seen from the below table, our sales were above 80 Crores till 2018-19 before it started declining and went as low as 26 Crores in 2020-21. Towards the end of 2020-21, the partnership issues were resolved and the Promoters bought back 100% shareholding in the company. With dedicated efforts and single management decisions, the customer relationships

Sanjay

were resolved and the sales increased to all time high of 122 Crores in 2023-24. Some of the customers also agreed to renew the order and increase the price. We request you to kindly give approval for the extension of export obligation period for a further two months for complete the export. We are ready to pay Composition fees and penalties for extension of export obligation period.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No. 24AM25 held on 24.01.2025 (Case No. 33)

(Action: Applicant

Case No.36 M/s. Sara Sae Private Limited, Dehradun

F.No. HQRPRCAPPLY00013388AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Closure of Authorizations against Advance Authorisation No. 6110001574 dated 17/09/2019.

Applicant Statement: We are manufacturer exporter of Oil Field equipment and import various types of components. At that time, we had a newly developed Program Logic control (PLC) which is a computer panel that controls the Blow Out Preventor (BOP) control Units via computer. Due to so many testing, engineering, research and development, we are unable to deliver in time after then Corona pandemic was started when we ready to export, containers not available. The customer was holding the order, the reason our export consignment delayed to delayed. The circumstance developed since the Corona pandemic was began. The Mauritius and the worldwide were suffering from the covid-19 pandemic from September-2019 forward. From 2018-19 to 2022-23, we had partnership conflicts and legal cases with the partners, which hampered our exports and prevented our customer from accepting orders. At the same time, the oil field recession began around the world. The disagreement was resolved in 2023-24, and our export turnover increased to multiple folds. After a lengthy conversation with the customer, he agreed to renew the order. After placing the order, the customer pressed us to export the equipment immediately or cancel it. We exported the equipment via Invoice No.2324-0202000324 Dated Shipping Bill No.5367204 dated 16.11.2023. (Shipping Bill copy with Bank Realisation Certificate is attached). We are requesting revalidation of the advance authorization up to 17.11.2023 for the sole purpose of regularizing the advance authorization. We request you to kindly give approval for revalidate the export obligation period upto.17.11.2023 only for regularization/Closure of Advance authorisation and we are ready to pay the Composition fees and penalty for regularize of the Advance authorization for Export obligation Discharge certificate/Closure.

Decision: The Committee reviewed the case on the basis of statement made by

Sanjay

the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No. 24AM25 held on 24.01.2025 (Case No. 32)

(Action: Applicant

Case No.37 M/s. Jawandsons Private Limited, Ludhiana

F.No. HQRPRCAPPLY00013323AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation No. 3011002671 dated 12/10/2022.

Applicant Statement: We got issued advance license no. 3011002671 valid upto 12.04.2025 from DGFT RA Ludhiana and we got extension of 6 months from DGFT RA Ludhiana two times. We was enable to fulfill export obligation in Extended EO Period due to shortage of export order. Request letter is attached for your reference. Your goodself is requested to please consider the same and extend the Export Obligation period for the period.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3011002671 dated 12.10.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.38 M/s. M. Lakhamsi & Co, Mumbai

F.No. HQRPRCAPPLY00013360AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation No. 0310807416 dated 26/08/2016.

This is a review case of PRC Meeting No.35AM23 held on 16.03.2023 (Case No.04) wherein Committee rejects the case.

Applicant Statement: ADVANCE AUTHORIZATION No. 0310807416 DATED 26.08.2016. Please refer our letter for more details in respect of not fulfilling the export obligation. kindly note that we have attached summery of actual import made by us against the said licence. Currently we have huge order and advance payment from buyer and we can fulfilled our export obligation till 30th June 2025, and if your kind office allow us the EO extension so we can fulfill our export

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obligation timely. We request you to please consider our request and allow the same.

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.35AM23 held on 16.03.2023 (Case No. 04).

(Action: Applicant

Case No.39 M/s. Diehard Dies Private Limited, Andhra Pradesh

F.No. HQRPRCAPPLY00013352AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for policy relaxation the para 6.18(d) by relaxing the NFE waiver to migrate in to EPCG scheme on the depreciated value as on 31-3-2024.

This is review case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.34) wherein Committee rejects the case.

Applicant Statement: An 100% Genuine Request of a unenlightened and ignorant 100% EOU firm for seeking Personal Hearing of Hon?ble PRC Chairman Our IEC No 0907016839 LOP NO No.PER:425/E0U/VSEZ/ 2008/2706 dated 29.05.2008 Present Developments: a. M/s. Diehard Dies Private Limited, (hereafter called the Unit) submitted an application to Hon?ble PRC vide File No HQRPRCAPPLY00000275AM25 dated 18-2-2024 b. Hon' ble PRC in the meeting no 03AM25 dated 25.02.2025, examined the case and decided to refer PC-VI for examination and resolution at their end. c. The Unit approached PV-IV and appraised the matter. d. The PC-IV sought details from The Development Commissioner, VSEZ on 12-07-2024 e. The DC-VSEZ replied vide their letter that they de-bonded the unit without their confirmation f. The PC-IV vide letter dated 16.08.2024 requested PRC whether relaxation can be granted to the firm to migrate to EPCG scheme from EOU g. Hon'ble PRC vide Minutes of meeting uploaded on 24.01.2025 for meeting NO 22AM 25 rejected the request of the Unit. DETAILS OF Company M/s. Diehard Dies Private Limited,(hereafter called the Unit) Ameenabad (Village), Phirangipuram (Mandal), Guntur (District),Andhra Pradesh was a 100% Export Oriented Unit (EOU), approved by the Office of the Development Commissioner (VSEZ), Visakhapatnam vide Letter of Permission No.PER:425/E0U/VSEZ/ 2008/2706 dated 29.05.2008 (hereinafter referred to as the ?LOP?) for the manufacture of Flat Dies, Rotary Dies, Label and Embossing Dies.(copy of LOP attached) and approved a value of Rs.1655.63 Lakhs towards import of Capital Goods and the aforesaid value limit was enhanced to Rs.3106.63 Lakhs, during the first 5 years bond, subject to achievement of positive NFE. The Unit commenced its commercial production of goods on 01.11. 2009 GENUINE HARDSHIP FACED BY UNIT: During the period from 11/2008 to 03/2011, the Unit imported without payment of duties availing of exemption under Notification No.52/2003-Cus dated 31.03.2003. a. capital goods for a CIF value of Rs.23,66,80,092/-(amortized for a period of 10 years) b. Raw materials for a CIF

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value of Rs.4,42,39,253/- 3. The Unit realized that they could not export the finished goods, namely, Flat Dies, Rotary Dies, Label and Embossing Dies till the financial year 2010-11, on account of the following reasons. i. The machines and technology have been ordered with the German Companies and as such the machines and the technology were expensive. ii. Installation of the said machinery and training of the personal for the manufacture of ?Rotary Dies? and ?Flat Dies? was partially completed by October 2009 only. iii. ?Know how? transfer and commissioning of other important balancing matching machines did not take place. iv. Due to non-availability of skilled technicians in India, technicians were brought from countries like Egypt, Denmark, Sweden to train the local technicians. v. Consequently, there was a delay in getting orders from the international market because of which there were no exports during 2009-10 and 2010-11. vi. Further there was slowdown in world economy particularly in the Middle East which effected the exports of Rotary and flat Dies. vii. German supplier has not provided any training in the making of? Flexible Dies? and ?Embossing Dies? which involves complicated software and on the floor training. viii. The machines imported for manufacture of Flexible Dies lay idle for almost 3 years due to lack of local technicians. ix. It took nearly four years to enter the international market/ local market for the Flexible Dies and Embossing Dies. x. Though the Appellant Company reached the technical achievement, they ran out of time to achieve NFE. 4. The Unit on their own applied to the Development commissioner, for ?in principle permission? to exit from the EOU Scheme and the Development Commissioner vide Letter dt. 13.04.2011 accorded in principle approval to the Unit to exit from EOU scheme in terms of para 6.18 (a) and (b) of

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant

Case No.40 M/s. Shiva Fibres Private Limited, Ludhiana

F.No. HQRPRCAPPLY00013373AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation No. 3010104864 dated 23/10/2019, 3010105062 dated 19/02/2020.

Applicant Statement: The Hon'ble PRC had considered our case on merit and allowed us extension of 6 months vide meeting no.29/AM23 held on 16.01.2023. But the committee had imposed on us a hefty composition fee of 0.5% per month on Advance Authorization no.3010105062 and 1% per month on Advance Authorization no.3010104864, on unfulfilled value. Now, as per the guidelines: (1) We were supposed to complete our export obligation by 19.07.23. Against this, we had completed the full export obligation on 06.02.23 (2) Secondly, we were supposed to get the two advance authorizations regularized from R.A. Ludhiana

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before 19.02.23 but after paying exorbitant composition fee. We came to know "for ease of doing business and reduction of transaction cost", a new public notice was due to be issued shortly. So as soon as P.N.No.59/2015-2020 was published, we deposited the requisite composition fee on 26/04/2023 as this P.N. covered "all PRC decisions including previous decisions involving process of levying composition fee in case of extension of export obligation period and regularization of exports already made under Advance Authorization Scheme" So, as our export obligation stands fully discharged within time and we have paid composition fee as per the said P.N., kindly allow the Regional Authority, Ludhiana to regularize and redeem the said two advance authorizations in light of PN No.59 dated 28/02/2023

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow payment of composition fees as per amended provisions for regularisation of exports already made. Any fees paid will not be refunded on account of this decision. Decision on EOP extension remains the same as taken earlier. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.41 M/s. Helious Specialty Gases Private Limited, Gujarat

F.No. HQRPRCAPPLY00013374AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Second re-validation against Licenses for Restricted Items Authorization No. 0111006359 dated 18/11/2022.

This is a review case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.57) wherein Committee rejects the case.

Applicant Statement: Need to Import Balance quantity. ISO tank applicable for this import was unavailable that time. Also the import material was not easily available at good price. Hence delayed the import of these refrigerant gases. We have now made arrangements for ISO tanks and products to be imported under this license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and decided to allow revalidation for a further period of 6 months from the date of endorsement against Import Authorisation No. 0111006359 dated 18.11.2022 for restricted item. The firm shall approach PC-2 within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/PC-2)

Case No.42 M/s. Helious Specialty Gases Private Limited, Gujarat

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F.No. HQRPRCAPPLY00013376AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Second re-validation against Licenses for Restricted Items Authorization No. 0111007027 dated 30/01/2023.

Applicant Statement: Request for extension of Import Validity Period for 6 Months from the date of endorsement in respect of Authorization No. 0111007027 dated 30.01.2023 which was revalidated till 22.01.2025 Ref : Import License No.: 0111007027 dated 30.01.2023 re-valid upto 22/01/2025 Issued Ref. File No.: HQRXIMLAPPLY00001978AM23/29 Dear Sir, We, M/s. Helious Specialty Gases Pvt Ltd., located at Plot No. SP5-247, AT Industrial Area, Ghiloth, General Zone, Alwar, Rajasthan, 301705, India, are registered vide IEC No. AAECH4083M. We would like to inform you that we were issued Import License No. 0111007027 dated 30.01.2023 for import of Refrigerant Gases, re-valid upto 22.01.2025. Revalidation was approved under file No. HQRXIMLREVLD00002892AM25 dated 18.09.2024. However, we were unable to complete the import obligation within the allotted time frame of the license and revalidation due to Supply related logistics and raw material problems. We are aware that such types of cases are considered by the PRC and revalidation is done after deliberation. Sir, we request you to kindly consider our case in the forthcoming PRC meeting and allow us a Second and final revalidation upto 6 months from the date of endorsement to complete the balance import obligation. If this license is not revalidated, we will face many problems including loss of balance import quantity and entitlement for a new license. We assure you that once we get the validity, we will import the balanced qty of these gases within the granted validity period. We once again humbly request you to give us an opportunity to fulfil our commitment. It will provide huge amount of relief to medium size industry like us and will a step towards ease of doing business for MSME.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and decided to allow revalidation for a further period of 6 months from the date of endorsement against Import Authorisation No. 0111007027 dated 30.01.2023 for restricted item. The firm shall approach PC-2 within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ PC-2)

Case No.43 M/s. Bharat Silks, Bangalore

F.No. HQRPRCAPPLY00013012AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation No. 0711002894 dated 18/01/2022.

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Applicant Statement: We were granted an extension of Export Obligation period up to 18.01.2025 for Advance Authorisation No. 0711002894 Dated 18.01.2022 by the PRC, Case No. 38, File No. HQRPRCAPPLY00006793AM25 Meeting No. 15AM25 Held on 29.08.2024. We have produced the goods and approached the buyer for shipment, to fulfill the export obligations. The Buyer has given the schedule for shipment in the month of February 2025 and they will be opening the Letter of Credit one month before the actual shipment date may be by January 20th 2025. Mail communication received from the buyer is submitted with the application for your perusal. As the given shipment schedule for is in the month of February 2025, We shall be making the shipment in the month of February 2025 which is beyond the extended EO period of 18.01.2025, therefore we request you to kindly extend the export obligations period for a further period of 2 months, from 18.01.2025 to 18.03.2025.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711002894 dated 18.01.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.44 M/s. Universal Impex, Delhi

F.No. HQRPRCAPPLY00013390AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Deduction/ Waiver of Late Cut Fee.

Applicant Statement: We wish to share that our company has not been claiming MEIS for the year 2015-16, 16-17, 17-18 because of late payment received from the party but inadvertently we have received the payment very late from our parties. So we have not claimed our MEIS due to 100% late cut. There is a dispute between us and the party because of payment. That is not our fault. Payment received from the party very late. So we request you kindly co-operate us for claiming the MEIS Licence . All the shipping bill details are attached for your reference. AT Meeting No. 14/AM23 2 Shipping Bills are Approved, Balance 6 SB are not approved All the SB are on same period and transferred at same time. We are a small exporter. Without MEIS Claim we cannot survive. Please help us to resolve the Issue

Decision: The Committee reviewed the case on the basis of statement made by the firm and observed that there is no merit in firm's contention. Hence, it decided to maintain the rejection of the earlier decision of PRC Meeting No.14AM23 held on 28.09.2022 (Case No. 29).

(Action: Applicant

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Case No.45 M/s. Afras Cashew Traders, Kerala

F.No. HQRPRCAPPLY00013356AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Extension of EOP against Advance Authorisation No. 1011001177 dated 08/06/2022, 1011001277 dated 22/07/2022.

Applicant Statement: With reference to above Advance Authorisation No. 1011001177 dtd 08.06.2022 and 1011001277 dated 22.07.2022 we wish to inform you that we have fulfilled the Export Obligation to the extent of 42.05% and 58.55% respectively within the extended validity of licence ie. 08.12.2024 & 22.01.2025. For the balance export quantities, the demand was postponed by our customer, hence we could not fufill the export obligation within the validity. Currently we have obtained the valid export orders against which we can fulfil the export obligation, hence we could humbly request your goodself to grant us the extension of our export obligation period for a further 6 months from the date of approval.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization Nos. 1011001177 dated 08.06.2022, 1011001277 dated 22.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.46 M/s. Agarwal Life Sciences Private Limited, Mumbai

F.No. HQRPRCAPPLY00007202AM25

Meeting No.30AM25 held on 04.04.2025

Subject: Request for revalidation of Post Export DFIA issued in March 2023 against DFIA Authorization No. 0311021961 dated 08.03.2023

Applicant Statement: DFIA Authorisation issued with errenous CIF Value of import and due to minus value addition appearing on the DFIA , custom declined to register the same although transmission from DGFT to ICEGATE was successfully completed with 0 error code. On declining to register the DFIA we raised tickets No. 202310245155 dt. 23.10.23, 202311248534 dt.09.11.23, 202311251457 dt. 29.11.23, 2024401258594 dt. 11.01.24 and sent emails to your office for correction of DFIA as per our application. As the matter of correction of authorisation delayed by your office as well as RLA , we submitted application for revalidation on 29.12.23. and revalidation was rejected by RLA directing to us to obtain confirmatory letter from custom stating that DFIA registration was declined for

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correcting the CIF value. After much persuasion , RLA re-issued the DFIA on 24.01.24, leaving no time for complete the import . We request you to kindly revalidate the DFIA for six months from the date of endorsement. If needed physical personal hearing may kindly be granted .

RA report is awaited.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to defer the case and seek a report from RA Mumbai.

(Action: Applicant/ RA Mumbai)

Case No.47 M/s. Sanchit International, Mumbai

F.No. HQRPRCAPPLY00004612AM23

Meeting No.30AM25 held on 04.04.2025

Subject: Request for Delete of SB from MEIS Scrip No 0319353941 Dated 09.03.2022.

Applicant Statement: Request for Delete of SB from MEIS Scrip No 0319353941 Dated 09.03.2022. Ref No: - File No. 03/88/090/51678/AM22. MEIS Scrip No 0319353941 Dated 09.03.2022. With the reference to the above subject, we hereby inform you that at the time of registration we got Error code No 02 and 38 through our CHA. in details checking, we found that the all Shipping Bill mentioned in MEIS Scrip No 0319353941 Dated 09.03.2022 was utilize in MEIS Scrip No 0319354926 dated 10.03.2022, we approached to RA Mumbai to delete the Shipping Bills from MEIS Scrip No 0319353941 and also cancelled the Script, so the data of said SB was normalizes and the error was removed and we are in position to register the MEIS Scrip at Customs, else Kindly delete the all SB from MEIS Scrip No. 0319353941 Dated 09.03.2022 and cancel the MEIS Scrip, so we are in position to register the MEIS scrip at Nhava sheva Port. Enclosing the 1. Copy of MEIS i.e. 0319353941 Dated 09.03.2022 2. Copy of MEIS Scrip No 0319354926 dated 10.03.2022, 3. RA Mumbai letter to approach NIC New Delhi. We request you to kindly consider our request and do the needful asap.

Report of PC3 was seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer to PC-3 for resolution.

(Action: Applicant/ PC-3)..

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